

- (b) if so, what are their demands ; and
(c) the decision of Government on these demands ?

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND IN THE DE-
PARTMENT OF SOCIAL WELFARE
(DR. (SHRIMATI) PHULRENU GUHA) :

(a) Yes, Sir.

(b) A statement is laid on the table of the House. [*Placed in Library. See No. LT 1137/69*]

(c) The matter is being examined in consultation with the concerned authorities.

Import substitution programme

9548. SHRI D. MUHAMMAD SHERIFF ;
Will the Minister of INDUSTRIAL DE-
VELOPMENT, INTERNAL TRADE AND
COMPANY AFFAIRS be pleased to state :

(a) whether the import substitution programme has shown any substantial reduction in supplies from abroad ; and

(b) if so, the items on which there has been a substantial reduction ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (F. A. AHMED) : (a) Yes, Sir. The import substitution is continuous effort, as a result of which a progressive reduction in the import of capital goods, components and raw materials in a number of industries is being achieved. Normally on item of equipment or spare part is being permitted to be imported if it could be obtained from Indigenous sources even with some adjustment in specifications.

(b) Since the programme of import substitution covers the entire gamut of industry, it would be difficult to enumerate the items in which there has been reduction in imports.

Correction of Answer to Unstarred Question No. 4389 dated 25.3.1969 regarding Import of Steel

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND
HEAVY ENGINEERING (SHRI K. C.

PANT) : In reply to part (d) of U.S.Q. No. 4389 on 25.3.1969 by Shri Mrityunjay Prasad, I stated under :—

“(d) One of the two pickling line essential for production of cold rolled sheets at Rourkela is not yet commissioned and the other is under major repairs. Both are expected to be ready for production by September, 1969.”

Actually, the position is :—

(d) One of the pickling lines essential for production of cold rolled sheets at Rourkela is not yet in full production and the other is under major repairs. Both are expected to be geared for full production by the end of 1969.

12.51 hrs. ———

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Attorney General's opinion on advance collection of income-tax for distribution to States

SHRI MANGALATHUMADAM (Mavelikara) : I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement there on :

The reported opinion of the Attorney General that collection of advance income-tax should included in the divisible pool for distribution among the State.

MR. SPEAKER : I understand the answer is a long one. The statement may be laid on the Table. Questions can be asked tomorrow on it.

SHRI P. K. DEO (Kalahandi) : We have read it.

MR. SPEAKER : Not at all. It will come up tomorrow.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay the Statement on the Table.